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IN THE HIGH COURT OF DELHI AT NEW DELHI

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W.P.(C) 15/2020

MASTER DEVARSH & ANR

..... Petitioners

Through

Mr.Sachin Jain, Mr.Ajay Kr. Agarwal
and Ms.Isha Aggarwal, Advs.

versus

DELHI MEDICAL COUNCIL & ORS

..... Respondents

Through

Mr.Praveen Khattar, Adv. for R-1
alongwith Mr.LDS Uppal, Asstt Secy.
Mr.T.Singh, Mr.Tarun Verma,
Ms.Arunima Pal, Ms.Sumangla
Swami and Mr.Abhijit Chakravarty,
Advs. for R-2.
Ms.Shefali Vohra, Adv.for R-3.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

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08.01.2020

CM No.50/2020 (Exemption)

Allowed, subject to all just exceptions.

W.P.(C) 15/2020 & CM No.51/2020 (Stay)

Issue notice. Notice is accepted by Mr.Praveen Khattar, Advocate on behalf of the respondent no.1; Mr.T.Singh, Advocate on behalf of the respondent no.2; and Ms.Shefali Vohra, Advocate on behalf of the respondent no.3. They pray for and are granted four weeks time to file counter affidavits. Rejoinder(s) thereto, if any, be filed within three weeks thereafter.

On the oral request of the learned counsel for the petitioners, Fortis

Hospital, Shalimar Bagh, Delhi is added as respondent no.4. The learned counsel for the petitioners is directed to file the Amended Memo of Parties within two days.

On petitioners taking steps, let notice of this petition be issued to the respondent no.4.

One of the question that would require consideration of this Court is the sanctity and the effect of the Impugned Order in terms of the judgment of the Supreme Court in *Jacob Mathew v. State of Punjab and Anr.*, (2005) 6 SCC.

List on 15th July, 2020.

In the meantime, the operation of the Impugned Order dated 13.08.2019 passed by the respondent no.1 shall remain stayed.

Dasti.

JANUARY 08, 2020/Arya


NAVIN CHAWLA, J

